

Notes of the Registry

Orders of the Tribunal

For Atmawaran &
Defect in order with
maintainability. Copy
served.

A-5 & A-111 not
legible.

Beach

15/2/06

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Copies of order
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Ans to all resp
copies of order
handed over to
both the counsels.

25/3/06

22/3/06

ORDER DATED: 22.03.2006

Applicant, an employee of Bharat Sanchar Nigam Limited, has filed this case under Section 19 of the Administrative Tribunals Act, 1985. Neither the employees of BSNL nor the BSNL are amenable to be adjudicatory jurisdiction of this Tribunal and, as such, this case is not maintainable. Having heard Mr. J. Sengupta, Ld. Counsel appearing for the Applicant and Mr. S.B. Jena, Ld. Counsel for the BSNL, this case is dismissed as not maintainable.

Send copies of this order to the Respondents, along with copies of the Original Application, and free copies of this order be also given to the Ld. Counsels appearing for both the parties.

Yohant
22/3/06
MEMBER (JUDICIAL)